

18.07.2020

Present: Ld. APP for the State.

Ld. Counsel for accused/applicant through VC.

An application for bail under section 437 Cr. P. C is filed on behalf of accused.

Reply filed by IO. Same is taken on record.

Ld. Counsel for accused/applicant argued that accused/applicant is in JC since 22.06.2020 and recovery has already been effected. No purpose would be served by keeping the accused in custody.

Per contra, Id APP for State vehemently opposes the same.

Heard. Perused.

The accused is in JC since 22.06.2020. Recovery has already been effected from accused. No fruitful purpose would be served by keeping the accused in custody keeping in view the current situation of outbreak of Covid-19. Therefore, accused is admitted to bail on furnishing personal bonds in the sum of Rs. 10,000/- with one surety in the like amount.

(Rinku Jain)
Duty MM/West/THC/Delhi
18.07.2020

State Vs. Sonu Sharma
FIR No.270/2020
U/s 356/379 IPC
PS Ranhola

18.07.2020

Present: Ld. APP for the State.
Ld. Counsel for accused/applicant through VC.

An application for bail under section 437 Cr. P. C is filed on behalf of accused.

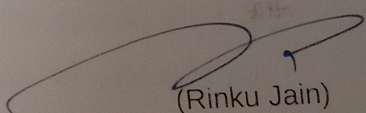
Reply filed by IO. Same is taken on record.

Ld. Counsel for accused/applicant argued that accused/applicant is in JC since 22.06.2020 and recovery has already been effected. No purpose would be served by keeping the accused in custody.

Per contra, Id APP for State vehemently opposes the same.

Heard. Perused.

The accused is in JC since 22.06.2020. Recovery has already been effected from accused. No fruitful purpose would be served by keeping the accused in custody keeping in view the current situation of outbreak of Covid-19. Therefore, accused is admitted to bail on furnishing personal bonds in the sum of Rs. 10,000/- with one surety in the like amount.


(Rinku Jain)
Duty MM/West/THC/Delhi
18.07.2020

State Vs. Sonu @ Sonu Sharma
FIR No.653/2020
U/s 25/54/59 Arms Act & 411 IPC
PS Ranhola

18.07.2020

Present: Ld. APP for the State.

Ld. Counsel for accused/applicant through VC.

An application for bail under section 437 Cr. P. C is filed on behalf of accused.

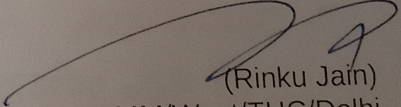
Reply filed by IO. Same is taken on record.

Ld. Counsel for accused/applicant argued that accused/applicant is in JC since 22.06.2020 and recovery has already been effected. No purpose would be served by keeping the accused in custody.

Per contra, Id APP for State vehemently opposes the same.

Heard. Perused.

The accused is in JC since 22.06.2020. Recovery has already been effected from accused. No fruitful purpose would be served by keeping the accused in custody keeping in view the current situation of outbreak of Covid-19. Therefore, accused is admitted to bail on furnishing personal bonds in the sum of Rs. 10,000/- with one surety in the like amount.


(Rinku Jain)
Duty MM/West/THC/Delhi
18.07.2020

State Vs. Ankit
FIR No. 429/2020
PS: Ranhola
u/s 379/411/34 IPC

18.07.2020

Present:- Ld. APP for State.
Ld. Counsel Sh. S.D Pushkar for accused/applicant.

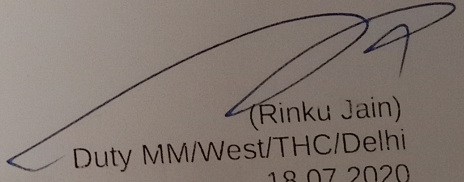
An application for bail under section 437 Cr. P.C has been filed on behalf of accused/applicant.

Reply on behalf of IO received on official e-mail address of this Court.

Heard. Perused.

The accused is in JC since 21.06.2020. Recovery has already been effected from accused. No fruitful purpose would be served by keeping the accused into custody particularly in view of the spread of Covid-19. Accordingly, accused Ankit s/o Hari Shankar be released on bail on furnishing of personal bond in the sum of Rs. 20,000/- and one surety in the like amount.

At request a copy of this order be given dasi to ld counsel for accused.


(Rinku Jain)
Duty MM/West/THC/Delhi
18.07.2020